

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 146 of 2020

IN THE MATTER OF:

Dr. P. Mahalingam

...Appellant.

Versus

Muthoot Fincorp Ltd. & Ors.

...Respondents.

Present:

For Appellant: Mr. UK Chaudhary, Sr. Adv. with Mr. Saurabh Kalia and Mr. Vardaan Bajaj, Advocates.

**For Respondent: Mr. Gautam Swaroop, Mr. Kartikeya Jaiswal, Ms. Gunjan Jindal, Caveator, R-1.
Mr. WF Moses (Client)
Mr. R. Venkata Vardhan,
Mr. Chandramouli Prabhakar, Mr. Abhishek Iyer and Mr. Kartikeya Asthana, Advocates for R-3.
Mr. Aparajito Sen, Advocate**

With

Company Appeal (AT) (Insolvency) No. 1121 of 2020

IN THE MATTER OF:

Dr. P. Mahalingam

...Appellant.

Versus

Muthoot Fincorp Ltd. & Ors.

...Respondents.

Present:

For Appellant: Mr. UK Chaudhary, Sr. Adv. with Mr. Saurabh Kalia and Mr. Vardaan Bajaj, Advocates.

**For Respondent: Mr. Gautam Swaroop, Mr. Kartikeya Jaiswal, Ms. Gunjan Jindal, Caveator, R-1.
Mr. WF Moses (Client)
Mr. Anirudh Wadhwa, Mr. R Venkata Vardhan,
Mr. Chandramouli Prabhakar, Mr. Abhishek Iyer and Mr. Kartikeya Asthana, Advocates for R-3.
Mr. Aparajito Sen, Advocate**

ORDER
(Virtual Mode)

18.01.2021 Heard.

2. It is stated that pleadings are complete in 'Company Appeal (AT) (Ins.) No. 146 of 2020'. In 'Company Appeal (AT) (Ins.) No. 1121 of 2020, some Respondents have not filed 'Reply-Affidavit'. If the Respondents want to file Reply-Affidavit, the same may be filed within one week. Rejoinder, if any, may be filed within one week thereafter.

3. Parties may file brief 'Written-Submissions' not more than three pages within two weeks. Copies of Judgments on which, parties want to refer and rely on, may also be filed separately.

List both these Appeals 'For Admission (After Notice)' Hearing on **10th February, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Mr. V.P. Singh]
Member (Technical)

Basant B./md.